

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 21/15 of NC-VI dated 26.02.2015

Meeting No. 21/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.02.2015 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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1	811 Case No.:2/21/85-ALC3/2013	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
	HQ File :01/85/050/00133/AM14/	RLA File :03/94/040/00709/AM14/	Lic.No/Date:0310761849 13.12.2013	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to furnish the complete information to MSME(Hosiery) under intimation of this office. The case was deferred and to be placed before NC on 26.03.2015.				

Rmp
16.3.15

2	812 HQ File :01/85/171/128/AM14	Party Name:GLAXOSMITHKLINE (GSK) CONSUMER HEALTHCARE LTD.	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status: Deferred
		Fixation of SION for export product "Malt Milk Food".		
It was decided to place the case before the committee only on receipt of consumption and production data of 3-4 firms of the same product from APEDA.				

1147
16/3/15
कोषीय निर्यात/युगिन्दर सिंग
उप महाविदेशीय निर्यात आयुक्त
Dy. Director General of Foreign Trade
नि. व. व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhevan, New Delhi

Rmp
16.3.15

813	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:9/9/85-ALC3/2014			
3 HQ File :01/85/050/00075/AM15/	RLA File :03/95/040/00283/AM15/	Lic.No/Date:0310786536 08.07.2014	Deferred

It was noted that the comments are awaited from O/o the Textile Commissioner. The Committee decided to remind O/o the Textile Commissioner to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rmd
16.3.15

814	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:1/3/85-ALC3/2014			
4 HQ File :01/85/050/00018/AM15/	RLA File :03/95/040/01050/AM14/	Lic.No/Date:0310776600 01.04.2014	Deferred

It was noted that the comments are awaited from O/o the Textile Commissioner. The Committee decided to remind O/o the Textile Commissioner to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rmd
16.3.15

815	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:4/20/85-ALC3/2013			
5 HQ File :01/85/050/00123/AM14/	RLA File :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013	Deferred

It was noted that a clarification is awaited from Directorate of Sugar. The Committee decided to remind Directorate of Sugar to expedite the clarification. The case is deferred and to be placed before NC on 26.03.2015.

Rmd
16.3.15

816	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:20/7/85-ALC3/2014			
6 HQ File :01/85/050/00056/AM15/	RLA File :03/95/040/01046/AM14/	Lic.No/Date:0310779003 22.04.2014	Deferred

It was noted that the firm has not furnished the requisite information. The Committee decided to send the final reminder to the firm to furnish the requisite information. The case is deferred and to be placed before NC on 26.03.2015.

4147
16/3/15
By Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Ldypog Bhawan, New Delhi

Rmd
16.3.15

817	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:4/24/85-ALC3/2013			
7 HQ File :01/85/050/00150/AM14/	RLA File :03/95/040/00776/AM14/	Lic.No/Date:0310765255 09.01.2014	Deferred

It was noted that the firm has not furnished the requisite information. The Committee decided to send the final reminder to the firm to furnish the requisite information. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

818	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:1/16/85-ALC3/2014			
8 HQ File :01/85/050/00120/AM15/	RLA File :10/24/040/00029/AM15/	Lic.No/Date:1010058562 01.07.2014	Deferred

It was noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

819	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:2/12/85-ALC3/2014			
9 HQ File :01/85/050/00091/AM15/	RLA File :10/24/040/00052/AM15/	Lic.No/Date:1010058765 27.08.2014	Deferred

It was noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

820	Party Name:SUPERHOUSE LTD.,	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:5/21/85-ALC3/2013			
10 HQ File :01/85/050/00136/AM14/	RLA File :06/24/040/00028/AM14/	Lic.No/Date:0610035153 29.11.2013	Deferred

The committee decided to refer the case to DIPP for their comments. The case is deferred and to be placed before NC on 26.03.2015.

4167
16/3/15

Rup
16.3.15

श्री श्री योचिंदर सिंह
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

821	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
Case No.: 14/7/85-ALC3/2014			

11 HQ File :01/85/050/00050/AM15/	RLA File :06/24/040/00011/AM15/	Lic.No/Date: 0610037688 02.06.2014	Deferred
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The committee decided to refer the case to DIPP for their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rmp
16.3.15

822	Party Name: CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
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12 HQ File :01/85/050/026/AM14	RLA File :10/24/040/089/AM13	Lic.No/Date: 1010052940 21.03.2013	Deferred
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The committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rmp
16.3.15

823	Party Name: CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
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13 HQ File :01/85/050/027/AM14	RLA File :10/24/040/088/AM13	Lic.No/Date: 1010052934 21.03.2013	Deferred
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The committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rmp
16.3.15

824	Party Name: CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
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14 HQ File :01/85/050/025/AM14	RLA File :10/24/040/084/AM13	Lic.No/Date: 1010052936 21.03.2013	Deferred
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The committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rmp
16.3.15

16/3/15
16/3/15
Dr. YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

825	Party Name: KRYSTAL	Meet No/Date: 21/85-	Status:
Case No.: 11/17/85-ALC3/2013	COLLOIDSPVT. LTD.	ALC3/2014	
		26.02.2015	

15	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date: 0310747760 30.08.2013	Deferred
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It was noted that the comments are awaited from MSME(Food). The committee decided to remind MSME(Food) to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

826	Party Name: KRYSTAL	Meet No/Date: 21/85-	Status:
Case No.: 23/7/85-ALC3/2014	COLLOIDSPVT. LTD.	ALC3/2014	
		26.02.2015	

16	HQ File :01/85/050/00059/AM15/	RLA File :03/94/040/00013/AM15/	Lic.No/Date: 0310780722 06.05.2014	Deferred
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It was noted that the comments are awaited from MSME(Food). The committee decided to remind MSME(Food) to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

827	Party Name: OSTERN PRIVATE	Meet No/Date: 21/85-	Status:
Case No.: 6/6/85-ALC3/2014	LTD.	ALC3/2014	
		26.02.2015	

17	HQ File :01/85/050/00034/AM15/	RLA File :02/24/040/00152/AM14/	Lic.No/Date: 0210203104 08.05.2014	Deferred
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It was noted that the firm has not furnished the information despite one reminder. The committee decided to issue second and final reminder to the firm to expedite the information. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

828	Party Name: OSTERN PRIVATE	Meet No/Date: 21/85-	Status:
Case No.: 3/7/85-ALC3/2014	LTD.	ALC3/2014	
		26.02.2015	

18	HQ File :01/85/050/00039/AM15/	RLA File :02/24/040/00028/AM15/	Lic.No/Date: 0210203394 21.05.2014	Rejected
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The committee noted that the firm has not furnished the information despite final reminder issued. The committee decided to reject the case.

16.3.15
16.3.15
DR. J. C. SINGH
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विभाग/Department of Commerce
छात्रोद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
16.3.15

829	Party Name: GELLETTE DIVERSIFIED OPERATIONS (P) LTD	Meet No/Date: 21/85- ALC3/2014 26.02.2015	Status:
19	HQ File : 01/85/050/189/AM12	RLA File : 04/24/40/268/AM12	Lic.No/Date: 0410132873 13.01.2012
The Norms Committee noted the export/import details provided by the firm and also noted that the committee had approved the norms in the past for similar product. Committee decided to co-relate both the cases and to defer the case and to be placed before NC on 26.03.2015.			

Ref
16.3.15

830	Party Name: MITTULAU LALAH AND SONS	Meet No/Date: 21/85- ALC3/2014 26.02.2015	Status:
20	HQ File : 01/85/050/034/AM14	RLA File : 04/24/040/013/AM14	Lic.No/Date: 0410145202 16.04.2013
Committee observed that first of all, it may be ascertained how the said advance authorisation was issued to the firm in this case under para 4.7 of HBP, Vol.I which disallows the issue of advance authorisation under para 4.7 of HBP, Vol.I for import of Spices carrying more than 30% customs duty. The committee also noted comments furnished by MFPI vide their O.M. No. 4(15)/2014-DGFT dated 09.02.2015 and on the basis of MFPI's letter, it was decided to call for other indigenous raw material to be used in export product. May be examined on file.			

Ref
16.3.15

831	Party Name: SCHOUTEN AAHAAR INDIA PRIVATE LIMITED	Meet No/Date: 21/85- ALC3/2014 26.02.2015	Status:
21	Case No.: 5/9/85-ALC3/2014	HQ File : 01/85/050/00071/AM15/	RLA File : 08/24/040/00121/AM15/
The committee noted that the firm has furnished the reply vide their e-mail dated 26.02.2015 and the same were handed over to the representative of MFPI present in the meeting. The committee decided to remind MFPI to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.			

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16.3.15

Ref
16.3.15

डॉ. योगेश्वर सिंह
Dy. Director General of Foreign Trade
नि. व. व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

832	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:4/10/85-ALC3/2014			
22 HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Defferred
The committee noted that RA has not furnished the relevant hard copy of the application despite reminders issued. The Committee decided to remind RA from the level of Chairman. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

833	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:27/7/85-ALC3/2014			
23 HQ File :01/85/050/00063/AM15/	RLA File :56/24/040/00012/AM15/	Lic.No/Date:5610004284 06.06.2014	Deferred
The Committee decided for call for protein content % in export and import item. MFPI may call such technical details from the applicant. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

834	Party Name:SWAROOP ENTERPRISES	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:6/10/85-ALC3/2014			
24 HQ File :01/85/050/00084/AM15/	RLA File :07/24/040/00116/AM15/	Lic.No/Date:0710105604 09.07.2014	Deferred
The committee noted that MSME(Hosiery) has called for certain information from the firm vide their letter No. 37(5)/99/2014-15/Hosiery/245 dated 21.11.2014 and this office also reminded the firm vide this office e-mail dated 06.01.2015 followed by hard copy thereof dated 07.01.2015, reply awaited. The Committee decided to remind the firm through final reminder. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

835	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:3/3/85-ALC3/2014			
25 HQ File :01/85/050/00020/AM15/	RLA File :03/94/040/00659/AM14/	Lic.No/Date:0310772062 26.02.2014	Deferred
The committee noted the content of MFPI's letter No. 4(7)/2014-DGFT dated 26.02.2015. The committee decided to seek clarification from the applicant regarding the contradiction which the firm has showed in their process flow charts that 109Kg Tomato is required to manufacture 100Kg finished product and at the same place applicant has mentioned 3.9Kg Tomato Paste is required to manufacture 1.00Kg Tomato Powder. The case is deferred and to be placed before NC on 26.03.2015.			

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Rup
16.3.15

श्री श्री/VOCHINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
उद्योग विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

	836	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
26	HQ File :01/85/050/00134/AM14/	RLA File :03/95/040/00667/AM14/	Lic.No/Date:0310758695 21.11.2013	Deferred
The committee noted that the comments are awaited from Deptt. of C&PC despite 3 rd reminder issued. The committee decided to remind Deptt. Of C&PC again to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.				

Rup
16.3.15

	837	Party Name:MAGHIRAM AND SONS	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
27	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
The committee noted that comments are awaited from MSME(Food) despite various reminders. Committee decided to issue reminder from Chairman to Development Commissioner to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.				

Rup
16.3.15

	838	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
28	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
The committee noted the views of DAHDF furnished vide their letter No. 35028/2/2015-Fy(Trade) dated 04.02.2015 and decided to remind Feed and Fodder Division of DAHDF to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.				

Rup
16.3.15

	839	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
29	HQ File :01/85/050/00132/AM15/	RLA File :10/24/040/00071/AM15/	Lic.No/Date:1010058862 31.10.2014	Deferred
The committee noted that under para 4.7 of HBP, Vol.I no Advance Authorisation can be issued by RA for import of Spices. The committee decided to examine the case on file in the light of Policy Circular No. 05 dated 14.08.2013 endorsed by RA, Cochin.				

W.S.
16/3/15

योगेश शर्मा/YOGINDER SINGH
Dy. Director General of Foreign Trade
नि.स. व्यापार महानिरीक्षणालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
16.3.15

840	Party Name:WRIGLEY INDIA	Meet No/Date:21/85-	Status:
Case No.:1/7/85-ALC3/2014	PVT LTD.,	ALC3/2014	
		26.02.2015	
30 HQ File	RLA File	Lic.No/Date:0710104073	Deferred
:01/85/050/00037/AM15/	:07/24/040/00018/AM15/	13.05.2014	
The committee noted that the comments are awaited from MSME(Food). The committee decided to remind MSME(Food) to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

841	Party Name:APEEJAY TEA	Meet No/Date:21/85-	Status:
Case No.:6/9/85-ALC3/2014	LIMITED,	ALC3/2014	
		26.02.2015	
31 HQ File	RLA File	Lic.No/Date:0210204151	Deferred
:01/85/050/00072/AM15/	:02/24/040/00035/AM15/	20.06.2014	
The committee noted that the comments are awaited from Tea Board. The committee decided to remind Tea Board to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

842	Party Name:SYMEGA SAVOURY	Meet No/Date:21/85-	Status:
Case No.:4/14/85-ALC3/2013	TECHNOLOGY LIMITED	ALC3/2014	
		26.02.2015	
32 HQ File	RLA File	Lic.No/Date:1010054362	Deferred
:01/85/050/00088/AM14/	:10/24/040/00032/AM14/	08.08.2013	
The committee noted that the firm has not furnished the information despite reminder dated 16.01.2015. The committee decided to remind the firm finally to expedite the information. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

843	Party Name:SWANI SPICE	Meet No/Date:21/85-	Status:
Case No.:12/15/85-ALC3/2014	MILLS PVT. LTD.	ALC3/2014	
		26.02.2015	
33 HQ File	RLA File	Lic.No/Date:0310788498	Deferred
:01/85/050/00117/AM15/	:03/95/040/00435/AM15/	28.08.2014	
The committee noted that customs duty on import item is more than 30% ? It was decided to seek clarification from RA as to how advance authorisation was issued under para 4.7 of HBP, Vol.I where it is barred under this para. The case is deferred and to be placed before NC on 26.03.2015.			

16.3.15

योगेश शर्मा/YOGINDER SINGH
Dy. Director General of Foreign Trade
निदेशक, बाह्य व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
एनडीएम, नई दिल्ली
NDPM, New Delhi

Rup
16.3.15

844	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:9/7/85-ALC3/2014			
34 HQ File	RLA File	Lic.No/Date:0910059870	Deferred
:01/85/050/00045/AM15/	:09/24/040/00646/AM14/	25.04.2014	
The committee noted that a reply is awaited from RA, Hyderabad. The committee decided to remind RA, Hyderabad to expedite the reply. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

845	Party Name:ALKALOIDS CORPORATION	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:3/15/85-ALC3/2014			
35 HQ File	RLA File	Lic.No/Date:0210204707	Deferred
:01/85/050/00108/AM15/	:02/24/040/00081/AM15/	05.08.2014	
The committee noted that the comments are awaited from Deptt. Of Pharmaceuticals. The committee decided to remind Deptt. Of Pharmaceuticals to expedite their comments. The case is deferred and to be placed before NC on 26.02.2015.			

Rup
16.3.15

846	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:6/13/85-ALC3/2013			
36 HQ File	RLA File	Lic.No/Date:0310742381	Deferred
:01/85/050/00080/AM14/	:03/94/040/00338/AM14/	22.07.2013	
The committee noted the comments of MFPI furnished vide their letter No. 4(25)/2013-DGFT dated 13.02.2015. After consultation with the representative of MFPI, it was decided to seek clarification from the firm as to how export item is normal Starch and import item is bacteria free starch which involves certain amount of processing. The case is deferred and to be placed before NC on 26.02.2015.			

Rup
16.3.15

847	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:1/19/85-ALC3/2013			
37 HQ File	RLA File	Lic.No/Date:0310752759	Deferred
:01/85/050/00117/AM14/	:03/94/040/00595/AM14/	08.10.2013	
The committee noted the comments of MFPI furnished vide their letter No. 4(25)/2013-DGFT dated 13.02.2015. After consultation with the representative of MFPI, it was decided to seek clarification from the firm as to how export item is normal Starch and import item is bacteria free starch which involves certain amount of processing. The case is deferred and to be placed before NC on 26.02.2015.			

Rup
16.3.15

1147.
16/3/15
DR. P. S. SINGH
Dy. Director General of Foreign Trade
(P) of Ministry of Commerce
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

848	Party Name: JINDAL DRUGS LIMITED	Meet No/Date: 21/85-ALC3/2014	Status:
Case No.: 7/15/85-ALC3/2014		26.02.2015	

HQ File : 01/85/050/00112/AM15/	RLA File : 03/94/040/00471/AM15/	Lic.No/Date: 0310788592	Deferred 02.09.2014
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38 The committee noted the comments of MFPI furnished vide their O.M. No. 4(4)/2015 dated 26.02.2015. During the extraction of butter from cocoa beans, cocoa press cake is also produced which is source of cocoa powder, which is a high value input in the manufacture of food product. Hence, it was decided to obtain calculation of the cost of Cocoa Powder (recoverable wastage) generated in the process of manufacturing of Cocoa Butter from Cocoa Beans. The same is to be factored in the fixation of ad-hoc norms.

The case is deferred and to be placed before NC on 26.03.2015

Rup
16.3.15

849	Party Name: JINDAL DRUGS LIMITED	Meet No/Date: 21/85-ALC3/2014	Status:
Case No.: 6/15/85-ALC3/2014		26.02.2015	

HQ File : 01/85/050/00111/AM15/	RLA File : 03/94/040/00461/AM15/	Lic.No/Date: 0310788589	Deferred 02.09.2014
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39 The committee noted the comments of MFPI furnished vide their O.M. No. 4(4)/2015 dated 26.02.2015. During the extraction of butter from cocoa beans, cocoa press cake is also produced which is source of cocoa powder, which is a high value input in the manufacture of food product. Hence, it was decided to obtain calculation of the cost of Cocoa Powder (recoverable wastage) generated in the process of manufacturing of Cocoa Butter from Cocoa Beans. The same is to be factored in the fixation of ad-hoc norms

The case is deferred and to be placed before NC on 26.03.2015

Rup
16.3.15

850	Party Name: AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date: 21/85-ALC3/2014	Status:
Case No.: 10/24/85-ALC3/2013		26.02.2015	

HQ File : 01/85/050/00156/AM14/	RLA File : 02/24/040/00182/AM14/	Lic.No/Date: 021019960	Deferred 4 03.02.2014
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40 The committee noted that information is awaited from the firm. The committee decided to remind the firm to expedite the information. The case is deferred and to be placed before NC on 26.03.2015.

Lt
16.3.15
Lt. Col.INDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Lajpat Nagar, New Delhi

Rup
16.3.15

851	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:5/12/85-ALC3/2014			
41 HQ File :01/85/050/00094/AM15/	RLA File :03/95/040/00343/AM15/	Lic.No/Date:0310787560 04.08.2014	Deferred

Committee sought to know the reason as to how advance authorisation was issued by RA under para 4.7 of HBP, Vol.I when the import item is barred under the same para. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

852	Party Name:S N J BREWERIES PVT. LTD	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
HQ File :01/85/50/149/AM14	RLA File :04/24/40/233/AM14	Lic.No/Date:041015478 8 31.01.2014	Deferred

42 The committee noted that license issued by Government of India for brewing and distillation, as mentioned by MFPI in their comments furnished vide their letter No. 4(2)/2014-DGFT dated 18.02.2015. Further, the committee noted that the applicant has furnished process of manufacture and process flow chart which indicates that they are using rice, maize and sugar also in addition to malt. Use of PVPP-F is not indicated in process of manufacture but the same is being imported by the application. The committee decided to call for the above clarifications from the firm. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

853	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:13/26/85-ALC3/2013			
43 HQ File :01/85/050/00174/AM14/	RLA File :03/95/040/00855/AM14/	Lic.No/Date:0310768785 31.01.2014	Deferred

The committee decided to defer the case as MFPI is to examine the information recently furnished by the firm. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

854	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:5/25/85- ALC3/2012			
44 HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred

The committee decided to defer the case as MFPI is to examine the information recently furnished by the firm. The case is deferred and to be placed before NC on 26.03.2015.

16/3/15

DR. YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Rup
16.3.15

855	Party	Meet No/Date:21/85-	Status:
Case No.:24/7/85-ALC3/2014	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.02.2015	
45 HQ File	RLA File	Lic.No/Date:0310777165	Deferred
:01/85/050/00060/AM15/	:03/95/040/01030/AM14/	04.04.2014	
The committee decided to defer the case as MFPI is to examine the information recently furnished by the firm. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

856	Party	Meet No/Date:21/85-	Status:
Case No.:1/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.02.2015	
46 HQ File	RLA File	Lic.No/Date:0310770501	Deferred
:01/85/050/00162/AM14/	:03/95/040/00906/AM14/	18.02.2014	
The committee decided to defer the case as MFPI is to examine the information recently furnished by the firm. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

857	Party	Meet No/Date:21/85-	Status:
Case No.:2/24/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.02.2015	
47 HQ File	RLA File	Lic.No/Date:0310764676	Deferred
:01/85/050/00148/AM14/	:03/95/040/00778/AM14/	06.01.2014	
The committee decided to defer the case as MFPI is to examine the information recently furnished by the firm. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

858	Party	Meet No/Date:21/85-	Status:
Case No.:9/39/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.02.2015	
48 HQ File	RLA File	Lic.No/Date:0310720632	Deferred
:01/85/050/00179/AM13/	:03/95/040/00616/AM13/	14.01.2013	
The committee decided to defer the case as MFPI is to examine the information recently furnished by the firm. The case is deferred and to be placed before NC on 26.03.2015.			

16.3.15

YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Rup
16.3.15

859	Party	Meet No/Date:21/85-	Status:
Case No.:33/17/85-ALC3/2014	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.02.2015	
49 HQ File :01/85/050/00153/AM15/	RLA File :03/95/040/00424/AM15/	Lic.No/Date:0310789625 24.09.2014	Deferred

The committee decided to defer the case as MFPI is to examine the information recently furnished by the firm. The case is deferred and to be placed before NC on 26.03.2015.

Rud
16.3.15

860	Party Name:FOODS AND INNS LIMITED	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:19/7/85-ALC3/2014			
HQ File :01/85/050/00055/AM15/	RLA File :03/94/040/00047/AM15/	Lic.No/Date:0310779667 28.04.2014	Approved

The committee noted the comments of MSME(Food) furnished vide their U.O. No. 17(4)(1)/2013-Food dated 19.02.2015. The committee decided that the term "made of wheat flour" may be added to the description of import and export item and ratify the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Vegetable Samosa (Spring Roll Pastry made of Wheat Flour content: 0.013Kg/Per Samosa- Total net content of Pastry: 97,500Kgs) Total net weight of export item 2,55,000.00Kgs.	75,00,000.00 Nos.	Spring Roll Pastry (in sheet form) made of Wheat Flour.	97,500.00Kgs

RA may take consequential action as per policy/procedure.

Rud
16.3.15

861	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
Case No.:8/15/85-ALC3/2014			
51 HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Deferred

The committee noted that the comments are awaited from Tea Board. The committee decided to remind Tea Board to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.

11/17
16.3.15

Rud
16.3.15

योगेंद्र सिंह/YOGINDER SINGH
Director General of Foreign Trade
Director General of Foreign Trade
Department of Commerce
New Delhi

862	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
No.:3/12/85-ALC3/2014			
52 HQ File :01/85/050/00092/AM15/	RLA File :08/24/040/00195/AM15/	Lic.No/Date:0810133127 26.08.2014	Deferred

The committee noted that customs duty on import item is more than 30% ? It was decided to seek clarification from RA as to how advance authorisation was issued under para 4.7 of HBP, Vol.I where is it is barred under this para. The case is deferred and to be placed before NC on 26.03.2015.

Rup
16.3.15

863	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:29/7/85-ALC3/2014			
53 HQ File :01/85/050/00065/AM15/	RLA File :13/24/040/00001/AM15/	Lic.No/Date:1310046667 08.04.2014	Rejected

The committee noted that the firm has not furnished the information despite and final reminder. The committee decided to reject the case.

Rup
16.3.15

864	Party Name:SIGNATURE INTERNATIONAL FOODS INDIA PVT. LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
Case No.:9/24/85-ALC3/2013			
54 HQ File :01/85/050/00155/AM14/	RLA File :31/83/040/00186/AM14/	Lic.No/Date:3110061817 02.01.2014	Deferred

The committee noted that the comments are awaited from MSME(Food) despite 4th reminder issued. The committee decided to issue D.O. reminder to MSME(Food) from Chairman. The case is deferred and to be placed before NC on 26.03.2015.

1/17
16.3.15

Dr. R. S. SINGH
Dy. Director, Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Rup
16.3.15

865 Case No.:1/15/85-ALC3/2014	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
HQ File :01/85/050/00106/AM15/	RLA File :05/24/040/00278/AM15/	Lic.No/Date:0510391391 26.09.2014	Rejected

The committee noted the comments of MFPI furnished vide their letter No. 4(5)/2015 dated 26.02.2015 and decided to reject the case on the following grounds:-

55

(1) It is very difficult to detect the percentage blend of Indian Brandy and Imported Brandy in a blended brandy. Concentrate of alcoholic beverages attracts customs duty of 150% which is very high and there is ample possibility of diverting imported duty free concentrate in domestic market.

(2) Since Customs Duty is very high and chances of diversion of concentrate is also very high.

RA may take consequential action as per policy/procedure.

Rup
16.3.15

866 Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
HQ File 56 :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	Deferred

The committee noted that the information are awaited from the firm despite reminder. The committee decided to remind the firm finally to expedite the information. The case is deferred and to be placed before NC on 26.03.2015

Rup
16.3.15

867 Case No.:10/15/85-ALC3/2014	Party Name:SWAROOP INFRAELECT PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2014 26.02.2015	Status:
HQ File 57 :01/85/050/00115/AM15/	RLA File :03/95/040/00473/AM15/	Lic.No/Date:0310788981 10.09.2014	Deferred

The committee noted that the comments are awaited from MSME(G&C). The Committee decided to issue D.O. reminder to MSME(G&C) from Chairman. The case is deferred and to be placed before NC on 26.03.2015.

16.3.15

DR. YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Rup
16.3.15

868	Party Name: FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
Case No.: 3/9/85-ALC3/2014			
58 HQ File :01/85/050/00069/AM15/	RLA File :05/23/040/00131/AM15/	Lic.No/Date: 0510389025 24.06.2014	Deferred
The committee noted that the information are awaited from the firm. The committee decided to remind the firm to expedite the information. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

869	Party Name: APIS INDIA LIMITED	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
Case No.: 4/17/85-ALC3/2013			
59 HQ File :01/85/050/00107/AM14/	RLA File :05/23/040/00259/AM14/	Lic.No/Date: 0510366709 25.09.2013	Deferred
The committee noted that the comments are awaited from MSME(Food). The committee decided to remind MSME(Food). The case is deferred and to be placed before NC on 26.02.2015.			

Rup
16.3.15

870	Party Name: RK AGRI BIZ LLP	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
No.: 30/7/85-ALC3/2014			
60 HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15/	Lic.No/Date: 2110001118 06.06.2014	Deferred
The committee noted that the comments are awaited from MSME(Food) despite three reminders issued. The Committee decided to issue D.O. reminder to MSME(Food) from Chairman. The case is deferred and to be placed before NC on 26.02.2015.			

Rup
16.3.15

871	Party Name: CHIPITA INDIA PRIVATE LIMITED	Meet No/Date: 21/85-ALC3/2014 26.02.2015	Status:
Case No.: 8/3/85-ALC3/2014			
HQ File :01/85/050/00025/AM15/	RLA File :03/94/040/01035/AM14/	Lic.No/Date: 0310775540 24.03.2014	Rejected
61 The committee noted that MFPI has called for certain information from the firm vide their letter dated 12.09.2014 and this office also reminded the firm to expedite the information to MFPI vide this office e-mail dated 20.10.2014 and 15.01.2015. As the firm did not furnish the information, the committee decided to reject the case.			
RA may take consequential action as per policy/procedure.			

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16/3/15

Rup
16.3.15

Dr. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Lokprag Chowk, New Delhi

872	Party Name:CHHAJED FOODS	Meet No/Date:21/85-	Status:
Case No.:11/7/85-ALC3/2014	PRIVATE LIMITED,	ALC3/2014	
		26.02.2015	
62 HQ File	RLA File	Lic.No/Date:0810131141	Deferred
:01/85/050/00047/AM15/	:08/24/040/00052/AM15/	07.05.2014	
The committee noted that the comments are awaited from MSME(Food) despite three reminders issued. The committee decided to remind MSME(Food) to expedite their comments. The case is deferred and to be placed before NC on 26.03.2015.			

Rup
16.3.15

873	Party Name:NTL LEMNIS INDIA	Meet No/Date:21/85-	Status:
Case No.:10/10/85-ALC3/2013	PRIVATE LIMITED	ALC3/2014 26.02.2015	
HQ File	RLA File	Lic.No/Date:0510359125	Rejected
:01/85/050/00068/AM14/	:05/24/040/00104/AM14/	08.07.2013	
63	The committee noted that Deptt. of Electronics & Information Technology (Diety) has called for certain information from the firm vide their letter dated 17(60)/2013-IPHW dated 23.09.2014 and this office also reminded the firm to expedite the information to Diety vide this office e-mail dated 11.11.2014 & 15.01.2015. As the firm did not furnish the information, the committee decided to reject the case.		
RA may take consequential action as per policy/procedure.			

Rup
16.3.15

874	Party Name:M.B.SUGARS AND	Meet No/Date:21/85-	Status:
Case No.:3/26/85-ALC3/2013	PHARMACEUTICALS LTD	ALC3/2014	
		26.02.2015	
64 HQ File	RLA File	Lic.No/Date:0310771062	Deferred
:01/85/050/00164/AM14/	:03/95/040/00807/AM14/	19.02.2014	
It was noted that the firm has not furnished the requisite information. The Committee decided to remind the firm to furnish the requisite information. The case is deferred and to be placed before NC on 26.03.2015.			

hkh
16/3/15

Rup
16.3.15

डायरेक्टर जी.ए.ए.सिन्हा
ज्य. डायरेक्टर जनरल ऑफ फॉरेन ट्रेड
ज्य. डायरेक्टर महाविदेशीय
Directorate General of Foreign Trade
महोदय
Department of Commerce
उद्योग भवन, नई दिल्ली
(Udyog Bhawan, New Delhi)

875 Case No.:2/3/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
65 HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred

It was noted that the information is awaited from the firm. The committee decided to remind the firm to expedite the information. The case is deferred and to be placed before NC on 26.02.2015.

Rup
16.3.15

876 Case No.:12/26/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
66 HQ File :01/85/050/00173/AM14/	RLA File :03/95/040/00868/AM14/	Lic.No/Date:0310768422 29.01.2014	Deferred

It was noted that the information is awaited from the firm. The committee decided to remind the firm to expedite the information. The case is deferred and to be placed before NC on 26.02.2015.

Rup
16.3.15

877 Case No.:4/16/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:21/85- ALC3/2014 26.02.2015	Status:
67 HQ File :01/85/050/00103/AM14/	RLA File :03/95/040/00396/AM14/	Lic.No/Date:0310745593 16.08.2013	Deferred

It was noted that the information is awaited from the firm. The committee decided to remind the firm to expedite the information. The case is deferred and to be placed before NC on 26.02.2015.

Rup
16.3.15

878 HQ File :01/85/50/143/AM13 01/85/50/142/AM13	Party Name:DUKES CONSUMER CARE LTD & M/S. RAVI FOODS PVT. LTD RLA File :09/24/40/294/AM13 09/24/40/292/AM13	Meet No/Date:21/85- ALC3/2014 26.02.2015 Lic.No/Date:0910053938 01.10.2012 & Lic.No/Date:0910052838 17.09.2012	Status: Rejected
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Request for amendment in description of export item

The committee did not agree to the request for amendment in description of export item for the sake of accountability of imported inputs in export product.

WJ-7
16/3/15

Rup
16.3.15

श्री श्री योगेंद्र सिंह
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
भारतीय विदेश व्यापार निदेशक
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Status:
Approved

Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I for export of Roasted & Salted Cashew Kernel Broken.

The committee noted the comments of MFPI furnished vide their letter No. 4(2)/2015-DGFT dated 26.02.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Roasted & Salted Cashew Kernels Broken of the same quality, size, variety and origin as imported (180652Kg) packed in consumer packs of composite Cans (of 396gms capacity) with Tin lids and outer plastic caps and further in Kraft paper trays with plastics shrink wrapping.	4,56,192.00Nos	1. Cashew Kernel Broken. (Net to net basis with accountability clause) 2. Composite paper Cans (for 396gm capacity of Cashew)-with tin lids and outer Plastic Caps 3 Plastic Lids (for item Sl. No. 2 above)	1,80,652.00Kgs As per provision governing import of packing material.

RA may take consequential action as per policy/procedure.

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श्री श्री HETUJOGINDER SINGH
Dy. Director General of Foreign Trade
विदेश व्यापार महानिरीक्षकालय
Directorate General of Foreign Trade
व्यापार विभाग Department of Commerce
एड्युकेशन भवन, नई दिल्ली
Lutyens Bhowani, New Delhi

880

Party Name: Western India
Cashew Co. Pvt. Ltd.Meet No/Date:21/85-ALC3/2014
26.02.2015Status:
ApprovedHQ File
:01/85/171/058/AM15

RLA File :05/24/40/519/AM15

Fixation of ad-hoc input output norms in terms of para 4.4.2 of
HBP, Vol.I for export of Roasted & Salted Cashew Kernel Whole.

The committee noted the comments of MFPI furnished vide their letter No. 4(2)/2015-DGFT dated 26.02.2015 and on the basis of comments, the committee decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Roasted & Salted Wholes Cashew of the same quality, size, variety and origin as imported (1,62,793.00Kg) packed in consumer packs of composite Cans (of 517gms capacity) with Tin lids and outer plastic caps and further in Kraft paper trays with plastics shrink wrapping.	3,14,880.00Nos.	1. Cashew Kernel Whole (Net to net basis with accountability clause)	1,62,793.00Nos.
		2. Composite paper Cans (for 517gm capacity of Cashew)-with tin lids and outer Plastic Caps	As per provision governing import of packing material.
		3 Plastic Lids (for item Sl. No. 2 above)	

RA may take consequential action as per policy/procedure.

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16/3/15

16.3.15

Dr. YOGINDER SINGH
Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Lajpat Nagar, New Delhi

881	Party Name: FRESH & HONEST CAFÉ LTD	Meet No/Date: 21/85- ALC3/2014 26.02.2015	Status:
71 HQ File :01/85/50/033/AM15	RLA File :04/24/40/039/AM15	Lic.No/Date:0410158150 23.05.2014	Deferred
Request for correction in description of import item from Green Coffee Beans (Robusta Cherry) to Green Coffee Beans(Arabica Cherry).			
The committee decided to defer the case as MFPI is to examine the firm's representation. The case is deferred and to be placed before NC on 26.03.2015.			

Rep
16.3.15

882	Party Name: Shubhlaxmi Industries	Meet No/Date: 21/85- ALC3/2014 26.02.2015	Status: Deferred
72 HQ File :01/85/171/057/AM15	RLA File :18/24/40/001/AM14	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I for export of Guargum Powder 200 Mesh.	
The committee noted the comments of MFPI furnished vide their letter No. 4(16)/2013-DGFT dated 25.02.2015 and decided to call for purity of export product to calculate requirement of raw material for manufacture of export product. The case is deferred and to be placed before NC on 26.03.2015.			

Rep
16.3.15

883	Party Name: MARICO LIMITED	Meet No/Date: 21/85- ALC3/2014 26.02.2015	Status: Deferred
73 HQ File :01/85/161/138 & 139/AM15	Fixation of ad-hoc input output norms in terms of para 4.4.2 of HBP, Vol.I for export of Milling Grade Copra and another one case for Safflower Seed and Safflower/Soya De-oiled Cake.		
The committee noted that there are two cases of the firm for fixation of ad-hoc input output norms under para 4.4.2 of HBP, Vol.I. The committee noted that NC had fixed the ad-hoc norms for the said export items earlier which are more than two years old thus not applicable in these cases.			
In first case , where the export item is Milling Grade Copra, the firm has furnished the copy of application and the same has been referred to Coconut Development Board for their comments vide this O.M. dated 20.02.2015, comments awaited. Coconut Development Board to be reminded and the case was deferred			
In second case , where the export item is Safflower Seed(Sortexed/processed and meant for Bird feed purpose) and Safflower/Soya De-oiled Cake, the firm has not furnished the copy of application under para 4.4.2 of HBP, Vol.I and the same will be called for from the firm.			
The cases are deferred and to be placed before NC on 26.03.2015.			

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